

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI  
REGIONAL BENCH  
Court No.5**

**Customs Appeal No. 88684 of 2014**

(Arising out of Order-in-Appeal 2228 to 2231 (Gr.7H) 2014(JNCH) EXP-78 to 81 dated 16.05.2014 passed by the Commissioner of Customs (Appeals) Mumbai-II, Nhava Sheva)

**Hemant Surgical Industries Ltd.**

**Appellant**

647, Girgaon Road, Avijah Building,  
Room No. 6 & 7, Mumbai 400 002.

Vs.

**Commissioner of Customs (Export), Nhava Sheva**      **Respondent**

Jawaharlal Nehru Custom House,  
Post Uran, Dist. Raigad 400 707.

Appearance:

None for the Appellant

Shri D.S. Mann, Joint Commissioner, Authorised Representative for the  
Respondent

**CORAM:**

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**  
**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 31.07.2025

Date of Decision: 31.07.2025

PER: BENCH

Appeal is dismissed for default and non-prosecution under  
Rule 20 of CESTAT (Procedure) Rules, 1982. For order, see order  
of date in Customs Appeal No. 88659 of 2014.

(Dictated in the open court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**

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